## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

TC.P No. 02/(MAH)/2016 CA No. 107/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES:

M/s. Milestone Development Ltd.

V/s.

M/s. Richa India Infra Development Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Rusalli Advocate Wheeler

Percelli

Percelli

Ib Sheela

and Amorrors

For D. Kingler

2

Radhika Gapta, Elb Wadia Ghandy & Co. Advojates for Respondent No. 1

Advocate

## Order CA No.107/2016 in CP No. 02/397-398/CLB/MB/MAH/2016

On the Practive filed by Respondents' side, for there being no objection from the Petitioner side for extension of time and for mortgaging the property to ECL Finance Ltd., this Bench hereby extends the order dated 9.11.2016 up to 30.12.2016 giving liberty to the company to mortgage the immoveable property mentioned in the order dated 09.11.2016 in favor of ECL Finance Ltd.

List this matter for hearing on 19.1.2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)